

RECOVERY ROAD

IT industry to post 11% revenue growth in FY22: Crisil report

PRESS TRUST OF INDIA
Mumbai, July 7

THE INDIAN IT industry will stage a 'strong recovery' in 2021-22 with a revenue growth of up to 11%, ratings agency Crisil said on Wednesday.

The recovery will be led by increasing outsourcing and accelerating digital transformation services mainly in sectors such as banking, financial services and insurance (BFSI), healthcare, retail and manufacturing, it said.

As per Nasscom, the IT services industry grew 2.7% to \$99 billion in 2020-21. The wider industry including e-commerce, business process management and global back offices had grown 2.3% to \$194 billion in last fiscal year, as per the industry lobby.

Crisil said higher business levels, and more profitable digital deals (4.5% share in revenues in FY21 versus 4% in FY20) will also help IT services players maintain healthy operating margins.

"With customers focussing on optimising costs, outsourcing of IT services is seeing a steady rise globally. The pandemic has opened up additional opportunities in digital services due to surge in remote working, e-commerce and automated services," Crisil's senior director Anuj Sethi said.

He added that deal wins by Indian players have expanded by 20% year-on-year in 2020-21, with 80% of them being digital deals across verticals.

The revenue growth in 2021-22 will be almost 4 percentage points more than the growth of 6% in last fiscal year and similar to the 10% growth logged over fiscals 2018-2020, the agency said.

BFSI, which accounts for 28% of IT service revenue, will clock 13-14% growth in this fiscal year, up from FY21's 9% rise due to rising share of digital transactions, continued regulatory compliance and data security, it said.

Infra gets shareholders nod to raise up to ₹550.56 cr via preferential allotment

PRESS TRUST OF INDIA
New Delhi, July 7

RELIANCE INFRASTRUCTURE ON Wednesday said its shareholders have approved raising funds up to ₹550.56 crore through issuance of shares on a preferential basis.

The funds raised would be utilised for long-term resources, for general corporate purposes and to fund future growth, the company said in a regulatory filing.

"The shareholders of

Reliance Infrastructure... through postal ballot, have approved with overwhelming majority, the raising of funds up to ₹550.56 crore by preferential allotment," the filing said.

The funds will be raised through preferential allotment of up to 8.88 crore equity shares and/or warrants convertible into equivalent number of equity shares of the company to promoters and VFSI Holdings, an affiliate of Varde Investment Partners, LP, the filing added.

CANARA ROBECO

Canara Robeco Mutual Fund

Investment Manager : Canara Robeco Asset Management Co. Ltd.
Construction House, 4th Floor, 5, Walkhand Hirachand Marg, Ballard Estate, Mumbai 400 001.
Tel.: 6658 5000 Fax: 6658 5012/13 www.canararobeco.com CIN No.: U65990MH1993PLC071003

NOTICE-CUM-ADDENDUM NO.18

Change in Product Labeling (Risk-o-meter) of Canara Robeco Mutual Fund schemes

As per the provisions of SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the below mentioned schemes of Canara Robeco Mutual Fund stands revised as under:

Sr. No.	Name of the scheme	Product Labelling*	Existing Risk-o-meter	Revised Risk-o-meter
1	Canara Robeco Gilt Fund (Gilt Fund - An open-ended debt scheme investing in government securities across maturity)	<ul style="list-style-type: none"> Risk free return (except interest rate risk) and long term capital appreciation Investment in government securities across maturity 		
2	Canara Robeco Conservative Hybrid Fund (Conservative Hybrid Fund - An open-ended hybrid scheme investing predominantly in debt instruments)	<ul style="list-style-type: none"> Income/Capital appreciation over medium term to long term Investment predominantly in debt and money market instruments and small portion in equity 		

*There is no change in the labelling of scheme. Only the risk-o-meter is changed. Investors should consult their financial advisers if in doubt about whether the product is suitable for them. The above Risk-o-meters are based on the evaluation of risk level of the Schemes portfolio as on 30th June, 2021.

This addendum shall form an integral part of the Statement of Additional Information ("SAI"), Scheme Information Document ("SID") and Key Information Memorandum ("KIM") of the Scheme(s) of Canara Robeco Mutual Fund as amended from time to time.

Unit holders are requested to visit www.canararobeco.com to claim their Unclaimed Redemption & Dividend amounts and follow the procedure prescribed therein.

For and on behalf of Canara Robeco Asset Management Company Ltd.
(Investment manager for Canara Robeco Mutual Fund)

Date: 07-07-2021
Place: Mumbai

sd/-
Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Advertisement under Regulation 18(7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended.

PENTOKEY ORGANY (INDIA) LIMITED

Registered Office: 45/47, Somaiya Bhavan, M. G. Road, Fort, Mumbai - 400 001, Maharashtra, India;
Tel: +91 22 61702100/66951096; **Fax:** +91 22 22047297/66951096; **Email:** investors@pentokey.com;
Website: www.pentokey.com; **Corporate Identification Number:** L24116MH1986PLC041681

This Advertisement is being issued by, Saffron Capital Advisors Private Limited ("Manager to the Offer"), on behalf of, Mr. Purshottam Kejrival ("Acquirer 1"), Mr. Vibhu Kejrival ("Acquirer 2"), Mr. Shantanu Purshottam Kejrival ("Acquirer 3") and Mr. Kostuv Purshottam Kejrival ("Acquirer 4") and Mr. Acquirer 2, Acquirer 3 and Acquirer 4 are hereinafter collectively referred to as "Acquirers", pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto. ("Takeover Regulations") in respect of the open offer to acquire shares of the Pentokey Organy (India) Limited ("Offer"). The DPS with respect to the aforementioned Offer was published on May 20, 2021 in all the editions of Financial Express (English National Daily), Jansatta (Hindi National Daily) and Mumbai Lakshdeep (Marathi Daily - Stock Exchange situated and Registered Office). Subsequently, corrigendum to PA and DPS was published on May 24, 2021 ("Corrigendum 1") in the same newspapers in which the DPS was published. Further, corrigendum to DPS and Draft Letter of Offer was published on July 04, 2021 ("Corrigendum 2") in the same newspapers in which the DPS was published.

The shareholders of the Target Company are requested to kindly note the following:

- Offer Price is Rs. 8.75/- (Rupees Eight and Seventy Five Paise Only) per Equity Share. There has been no upward revision in the Offer Price.
- Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company has recommended that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations. The IDC's recommendation was published on July 04, 2021 in the same newspapers in which the DPS was published.
- The Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations.
- The Letter of Offer with respect to the Open Offer ("LoF") dated June 25, 2021, was dispatched on July 02, 2021 to all the Eligible Shareholders of the Target Company holding Equity Shares as on the Identified Date, June 25, 2021.
- Public Shareholders are required to refer to the Section titled "Procedure for Acceptance and Settlement of the Offer" at page 26 of the LoF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.
- Please note that a copy of the LoF will also be available on SEBI's website (www.sebi.gov.in).
- Kind Attention Physical Shareholders:** Eligible Shareholders holding Equity Shares in physical form and who have not received the physical copy of LoF for any reason whatsoever, may send request to Registrar & Transfer Agent to the Open Offer, Datamatics Business Solutions Limited ("RTA") at investors@datamaticsbpm.com and avail soft copy of the LoF. Alternatively, Eligible Shareholders may also download the soft copy of LoF from the website of SEBI's website (www.sebi.gov.in) or Manager to the Offer, www.saffronadvisor.com or Target Company, www.pentokey.com.
- Instructions for Public Shareholders:
 - In case of Equity Shares held in physical form** in accordance with the Frequently Asked Questions issued by SEBI, "FAQs - Tendering of physical shares in buyback offer/ open offer/ exit offer/delisting" dated February 20, 2020, SEBI Circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020 and BSE notice no. 20200528-32 dated 28 May 2020, shareholders holding securities in physical form are allowed to tender shares in open offer. However, such tendering shall be as per the provisions of the SEBI (SAST) Regulations. An Eligible Shareholder may participate in the Open Offer by providing his/her/its application in writing on a plain paper signed by all Eligible Shareholders (in case of joint holding) stating name, address, folio number, number of Equity Shares held, Equity Share certificate number, number of Equity Shares tendered for the Offer and the distinctive numbers thereof, enclosing the original Equity Share certificate(s), copy of Eligible Shareholder's PAN card(s) and executed share transfer form in favour of the Acquirers. Eligible Shareholders must ensure that the plain paper application, along with the TRS and requisite documents, reach the Registrar to the Offer not later than 2 (two) days from the closure of the Offer by 5.00 p.m. If the signature(s) of the Eligible Shareholders provided in the plain paper application differs from the specimen signature(s) recorded with the Registrar of the Company or are not in the same order (although attested), such plain paper applications are liable to be rejected under this Offer.
 - In case of Equity Shares held in dematerialized form:** An Eligible person may participate in the Open Offer by approaching their broker/selling member and tender shares in the open offer as per the procedure as mentioned in the LoF along with other details. **The Public Shareholders holding Shares in Demat mode are not required to fill any Form of Acceptance.**
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on May 25, 2021. All observations received from SEBI by way of their letter no. SEBI/HO/CFD/DCR-2/OW/P/2021/13007/1 dated June 22, 2021 received from SEBI in terms of Regulation 16(4) of the SEBI (SAST) Regulations have been incorporated in the LoF.
- There have been no other material changes in relation to the Offer, since the date of the public announcement on May 14, 2021, save as otherwise disclosed in the DPS, Corrigendum 1, DLOF, LOF and Corrigendum 2.

11. Schedule of Activities:

Activity	Original Day and Date	Revised
Day and Date		
Public Announcement (PA)	Friday, 14 May, 2021	Friday, 14 May, 2021
Publication of DPS in the newspapers	Friday, 21 May, 2021	Friday, 21 May, 2021
Filing of the draft letter of offer with SEBI	Monday, 31 May, 2021	Monday, 31 May, 2021
Last date for a competitive bid	Monday, 14 June, 2021	Monday, 14 June, 2021
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Monday, 21 June, 2021	Wednesday, 23 June, 2021
Identified Date*	Wednesday, 23 June, 2021	Friday, 25 June, 2021
Letter of Offer to be dispatched to shareholders	Wednesday, 30 June, 2021	Friday, 2 July, 2021
Last date for revising the Offer price/ number of shares	Tuesday, 6 July, 2021	Thursday, 8 July, 2021
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Monday, 5 July, 2021	Wednesday, 7 July, 2021
Date of publication of Offer Opening Public Announcement	Tuesday, 6 July, 2021	Thursday, 8 July, 2021
Register and commencement of Tendering Period (Offer Opening Date)	Wednesday, 7 July, 2021	Friday, 9 July, 2021
Date of Expiry of Tendering Period (Offer Closing Date)	Tuesday, 20 July, 2021	Friday, 23 July, 2021
Last Date for completion of all requirements including payment of consideration	Wednesday, 4 August, 2021	Friday, 6 August, 2021

* Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by Email / Post. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirers and Promoter and Promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

Capitalised terms used but not defined in this Advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or DPS and/or LoF and/or Corrigendum 1 and 2. The Acquirers accept full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirers as laid down in SEBI (SAST) Regulations. This Advertisement will also be available on SEBI's website at www.sebi.gov.in

Issued by the Manager to the Offer on behalf of the Acquirers



SAFFRON CAPITAL ADVISORS PRIVATE LIMITED

Corporate Identification Number: U67120MH2007PTC166711

605, Sixth Floor, Centre Point, J.B. Nagar,

Andheri (East), Mumbai - 400 059, India

Tel. No.: +91 22 4082 0914-915,

Fax No.: +91 22 4082 0999

Email id: openoffers@saffronadvisor.comWebsite: www.saffronadvisor.comInvestor grievance: investorgrievance@saffronadv.com

SEBI Registration Number: IM000011211

Validity of Registration: Permanent

Contact Person: Amit Wagle/Gaurav Khandelwal

Place: Mumbai

Date: July 07, 2021

WHIRLPOOL OF INDIA LIMITED

CIN No: L29191PN1960PLC020063
Regd. Office: Plot No. A-4 MIDC, Ranjangaon, Taluka- Shirur, Distt. - Pune - 412220, Maharashtra.
Corporate Office: Plot 40 Sector, 40, Gurugram - 122002, Haryana.
Website: www.whirlpoolindia.com, Email: investor_contact@whirlpool.com

NOTICE

(For the attention of Equity shareholders (members) of Whirlpool of India Limited ("Company"))

Notice is hereby given that the ensuing Annual General Meeting of the Company for the FY 2020-21 will be held on 17th August, 2021 (Thursday) at 11:00 AM through Video Conferencing/Other Audio Visual means (VC/OAVM). Therefore, in order to enable the Company to send notices and other communications/benefits to the members in electronic form, we request the members of the Company to get their email address and bank details registered with their Depositories (if shares are in demat form) or with Link Intime India Private Limited ("RTA") by emailing the scanned documents at delhi@linkintime.co.in or posting them at Noble Heights, 1st Floor, Plot NH-2, C-1 Block, LSC, Near Savitri Market, Janakpuri, New Delhi-110058 (if shares are held in physical form). Further pursuant to Income Tax Act, 1961, the members who wish to claim exemption from TDS can also submit their documents and declarations to RTA. For the convenience of the members, the Company has updated the list of documents on its website. The members can update their email address, bank details, documents claiming exemption and declaration with RTA via web link(s) available at the Investor section of the Company's website at www.whirlpoolindia.com.

For Whirlpool of India Limited

Roopali Singh
Company Secretary

Place : Gurugram
Date : 08.07.2021

TERA SOFTWARE LIMITED

CIN: L72200TG1994PLC018391
Registered Office: 8-2-29382A/1107, Plot No: 1107, Road No: 55, Jubilee Hills, Hyderabad-500033
Phone: 040-23547447 Email ID: info@terasoftware.in Website: www.terasoftware.com

NOTICE OF 27th ANNUAL GENERAL MEETING, BOOK CLOSURE AND REMOTE E-VOTING

Notice is hereby given that the 27th Annual General Meeting (AGM) of the Company Scheduled to be held on Friday, 30th July, 2021 at 11.00 A.M. (IST) through Video Conferencing (VC)/Other Audio Visual Means (OAVM), to transact the businesses as set out in the Notice of AGM, in compliance with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020, Circular No.02/2021 dated January 13, 2021 issued by the Ministry of Corporate Affairs and Circular No. SEBI/HO/CFD/ CMD2/CIR/P/2021/11 dated January 15, 2021 issued by Securities and Exchange Board of India (be called as "Circulars"), read with Companies Act, 2013 ("the Act") and rules framed there under, in view of the continuing Covid-19 pandemic.

In compliance with the Circulars, electronic copy of the Annual Report for the FY 2020-21 inter alia, containing the Notice and the Explanatory Statement of the 27th AGM have been sent to the shareholders on 7th July, 2021, whose email ids are registered with the Company/ Depository Participants. These Annual Report is also available on the website of the Company www.terasoftware.com and on the websites of BSE www.bseindia.com and NSE www.nseindia.com.

Members will be able to participate at the AGM through VC by using their login credentials at <https://www.evotingindia.com> / <https://eservices.nse.com>, as well as the portal of their Depository Participants.

Book Closure:
Pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (LODR) Regulations, 2015, the Register of Members and Share Transfer Books of the company will remain closed from Friday 23rd July, 2021 to Thursday 29th July, 2021 (both days inclusive) for the purpose of AGM.

Remote e-Voting:
In compliance with Section 108 of the Companies Act, 2013 (the Act), read with rule 20 of the Companies (Management & Administration) Amendment Rules, 2015 and Regulation 44 of the SEBI (LODR) Regulations, 2015, the company has engaged the services of Central Depository Services (India) Ltd. "CDSL" to provide the e-voting facility to the shareholders of the Company. The detailed instructions for remote e-voting are given in the Notice of the AGM. Members are further informed that:

- Members holding shares either in physical form or dematerialized form as on the cut-off date 22nd July 2021, may cast their votes electronically on the businesses set out in the notice through electronic voting system of CDSL.
- The remote e-voting shall commence on Tuesday 27th July, 2021 at 9:00 am and shall end on Thursday 29th July, 2021 at 5:00 pm. Votes, once casted shall not be allowed to change.
- The facility of evoting shall also be made available during the AGM and those members present in the AGM through VC facility, who have not casted their votes through remote voting, are eligible to vote. The members already voted through remote voting may join the AGM through VC but shall not be allowed to vote again.
- The manner of registration and evoting is provided in the notice for both physical and demat shareholders.
- Members who have not registered their email ids with respective depository participants and members holding physical shares are requested to update their Email Ids with Company's RTA- KFin Technologies Pvt. Ltd. einward.ris@kfintech.com or to the company at companssecretary@terasoftware.in
- In case of any query or issues pertaining to e-voting, please refer Help & F.A.Q's section available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or contact Mr. Rakesh Dalvi (022-23058542).

Yours truly,
For TERA SOFTWARE LIMITED
Sd/-
(T. Gopichand)
Vice Chairman & Managing Director
DIN: 00107886

Date: 07.07.2021
Place: Hyderabad

Dr. Agarwal's Eye Hospital Ltd.

CIN No. L85110TN1994PLC027368
Registered Office: 3rd Floor, Buhari Towers, No.4, Mooras Road, Off Greaves Road, Chennai-600006. Tel: 91-44-43787777.
Email: investor@dragarwal.com, Website: www.dragarwal.com

NOTICE

(FOR ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY)

Sub: Transfer of equity shares of the company relating to unclaimed dividends to Investor Education and Protection Fund (IEPF)

Notice is hereby given to those shareholders who have not claimed/encashed their dividend since the year 2013-14 & the same has remained unclaimed for a period of seven consecutive years.

Pursuant to the provisions of section 124(6) of the companies Act, 2013, as amended from time to time read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, the equity shares in respect of which dividends have remain unclaimed by the shareholders for the past seven consecutive years, are mandated to be transferred by the company to the demat account of the Investor Education and Protection Fund Authority established by the Central Government. Accordingly, the shares of all shareholders who have not claimed their dividend since 2013-14 are liable to be transferred to IEPF.

In this regard, individual notices and reminders have already been sent to all the concerned shareholders at their latest address available with the company and the details of such shareholders have also been displayed on the website of the company i.e., www.dragarwal.com.

All concerned shareholders are hereby requested again to claim their shares and unclaimed dividend amount(s) on or before the last date i.e. October 15, 2021 by making an application to the company in writing. Any claim made after the above mentioned date shall not be considered valid.

Please also note that no claim shall lie against the company or its Registrar and Share Transfer Agent in respect of individual amount, shares and other benefits accruing thereon, so transferred to the IEPF. The shareholders can however, claim their unclaimed dividend & shares already transferred to IEPF by following the procedure stipulated in the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016.

For further information / clarification on the subject matter, you may contact the undersigned by sending an e-mail at investor@dragarwal.com or reach our Registrar and Share Transfer Agent(s), whose address and contact details given below.

M/s. Integrated Registry Management Service Private Limited, 2nd Floor, "Kences Towers" No.1, Ramakrishna Street, North Usman Road, TNagar, Chennai- 600017, Phone: 044 28140801, 28140803. Fax: 044-28143378, 28142479, Email: corpser@integratedindia.in

For Dr. Agarwal's Eye Hospital Ltd.
Jully Jivani
Company Secretary

Place : Chennai
Date : 06.07.2021

MANGALAM CEMENT LIMITED

P. O. ADITYA NAGAR - 326 520, MORAK, DISTT. KOTA (RAJ.)
Tel: 07459-233127 Fax: 07459-232156
E-mail: shares@mangalamcement.com, Website: www.mangalamcement.com
CIN: L26943RJ1976PLC00705

NOTICE TO SHAREHOLDERS

FOR TRANSFER OF EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF) ACCOUNT

This Notice is published pursuant to the provisions of Section 124 of the Companies Act, 2013 ("the Act") read with Investor Education and Protection Fund (IEPF) Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time and all other applicable provisions of the Act. As per provisions of the said rules, the Company is required to transfer the shares, in respect of which the dividend remains unpaid or unclaimed for a period of seven consecutive years or more to the IEPF Account established by the Central Government.

Adhering to the various requirements set out in the Rules, the Company through Speed Post/Ordinary Post has communicated individually to the concerned shareholders who have not encashed the dividend for the financial year 2013-14 and all subsequent dividend declared and paid by the Company and whose shares are liable to be transferred to IEPF Account. The Company has uploaded list of such Shareholders (including their Folio No. or DP ID-Client ID), due for transfer to IEPF Account on its website at www.mangalamcement.com under Investor Relation Section.

The Shareholders are requested to forward the requisite documents as mentioned in said communication to the Company's Registrar and Share Transfer Agent on or before October 03, 2021, to claim the shares and unclaimed dividend amount(s). Notice is hereby given that in the absence of receipt of a valid claim by the shareholder, the Company would be transferring the said shares to IEPF Account without further notice in accordance with the requirement of said Rules.

The concern Shareholders, holding shares in physical form and whose shares are liable to be transferred to IEPF Account, may note that the Company would be issuing duplicate share certificates in lieu of the original share certificates held by them for the purpose of transfer of shares to IEPF Account as per said Rules and upon such issue, the original share certificates which are registered in their names will stand automatically cancelled and be deemed non-negotiable. The Shareholders may further note that the details uploaded by the Company on its website should be regarded and shall be deemed adequate notice in respect of issue of the duplicate shares certificates by the Company for the purpose of transfer of shares to IEPF Account, pursuant to the Rules.

The Shareholders may note that shares transferred to IEPF including benefits accruing on such shares, if any, can be claimed back by them from IEPF after following the procedure, detail of which are available on www.iepf.gov.in.

For any information/clarification on this subject matter, concerned shareholder may contact the Company or M/s. Mas Services Ltd., Registrar and Transfer Agent of the Company at:

Contact details of the Company	Contact details of the Registrar and Transfer Agent
The Secretarial Department Mangalam Cement Limited P. O. Aditya Nagar - 326 520, Morak, Distt. Kota (Rajasthan) Phone: 07459-233127; Fax: 07459-232158 Email: shares@mangalamcement.com	Mas Services Limited T-34, 2nd Floor, Okhla Industrial Area, Phase - II, New Delhi - 110 020 Phone: 011-26387281-83 Fax: 011-26387384 Email: info@maserv.com

For Mangalam Cement Limited
Sd/-
Manoj Kumar
Company Secretary

Place: Morak
Date: 07.07.2021

YUKEN YUKEN INDIA LIMITED

Regd. Office: No.16-C, Doddanekundi Industrial Area, II Phase, Mahadevapura, Bengaluru - 560 048. Tel: +91 9731610341
Email: vinayak.hegde@yukenindia.com; Website: www.yukenindia.com
CIN: L29150KA1976PLC003017

NOTICE

TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION & PROTECTION FUND (IEPF)

Notice is hereby given that pursuant to the provisions of Section 124 (6) of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), inter alia, provide for transfer of all shares in respect of which dividend have not been paid or claimed by the shareholders for seven consecutive years to the Investor Education and Protection Fund (IEPF) set up by the Central Government.

Accordingly, the Company has sent individual communications to shareholders whose shares are liable to be transferred to IEPF under the said Rules at their latest available address and advising them to claim the dividend on or before 30th July, 2021. The Company has uploaded the details of such shareholders and shares due for transfer to IEPF on its website at <http://www.yukenindia.com/unclaimed-dividend/>

Notice is hereby given to all such shareholders to make an application to the Company / Registrar & Share Transfer Agent (KFin Technologies Private Limited) on or before 30th July, 2021 with a request for claiming the unpaid dividend from the year 2013-14 and onwards so that the shares will not be transferred to the IEPF. It may please be noted that if no reply is received by the Company or the Registrar & Share Transfer Agent on or before 30th July, 2021, the Company will be compelled to transfer the shares to the IEPF, without any further notice. It may also be noted that the shares transferred to IEPF, including all benefits accruing on such shares, if any, can be claimed back from the IEPF Authority after following the procedure prescribed under the Rules.

For any clarification on the matter, please contact the Company's Registrar and Share Transfer Agents Ms. Sheetal Doba Manager- Corporate Registry M/s. KFin Technologies Private Limited, Unit: Yuken India Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032; Tel. No.: 040-67161500/1509, email: sheetal.doba@kfintech.com / einward.ris@kfintech.com

For Yuken India Limited
Vinayak Hegde
Company Secretary

Place : Bangalore
Date : 07.07.2021

Dear Member,

We request our valued shareholders to register your E-mail ID to receive all communications electronically. In case you hold the securities of the Company in demat mode, kindly furnish your E-mail ID to your depository participant (i.e. with whom you have your Demat account). If you hold the securities in physical mode, kindly furnish your E-mail ID to the Company's Registrar and Share Transfer Agents - KFin Technologies Private Limited (Unit: Yuken India Limited) at their E-mail ID

sheetal.doba@kfintech.com / einward.ris@kfintech.com or update the email id by using below mentioned link
https://forms.office.com/Pages/ResponsePage.aspx?Id=50YGar149U-14qW1r929neOqM593j09MhQvF7NjUc_xUOVHES0xIUFDIMEhXQTvTTFZFRVCT09VTC4u
Website
<https://www.yukenindia.com/investors/>. For more details you may please contact: vinayak.hegde@yukenindia.com